

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.10/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 30th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DIVIAM KIRPA INTERNATIONAL PVT. LTD. V/S ROC
UNDER SECTION	252 (1) R/W 248 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sahil Srivastava with Sh. Shivaji Yadav, Advs. : *For the Appellant*
Sh. Pradeep Singh Sisodia, CGSC : *For the ROC Kanpur*

ORDER

Ld. Counsel representing the Appellant is present physically.

- 1.** Let notices be issued to the respondents/ ROC & Income Tax Department, returnable within a period of two weeks and affidavit of service be filed within a week.
- 2.** Ld. CGSC, Sh. Pradeep Singh Sisodia for the ROC, Kanpur accepts notice, and therefore waives service.
- 3.** Let the copy of the petition be supplied to the Ld. Counsel representing the ROC as well as to the Income Tax Department through the Nodal Officer, Principal Chief Commissioner of Income Tax (U.P. East), Lucknow along with the notice.
- 4.** Let the reply be filed by the respondents within a period of two weeks, with an advance copy to be supplied to the counsel opposite. Rejoinder, if any, be filed by the Appellant within a week thereafter to complete the pleadings before the next date of hearing.
- 5.** Let the matter be adjourned for further hearing on 30th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

30th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*